

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

Schedule of the Foundation Course (First Phase) for District Judges (Entry Level) directly appointed from the Bar (From 05.02.2019 to 23.02.2019)

(First Week – 05.02.2019 to 09.02.2019)

DATE/ DAY	SESSION – I 10.00 am to 11.30 am		SESSION – II 11.45 am to 01.15 pm		SESSION – III 01.45 pm to 3.00 pm		SESSION – IV 3.15 pm to 4.30 pm		SESSION – V 4.35 pm to 5.30 pm
05.02.2019 (Tuesday)	(i) Inauguration of the Course (ii) General guidelines of academy rules. (iii) Introduction of Faculty Members and participants with regard to their educational and family background (iv) Brief overview of the Course, methodology & its objective – By Officers of the Academy	T E A	Introduction to legacy of Madhya Pradesh Judiciary – By Shri Awdhesh K. Gupta Faculty Member (Sr.), MPSJA	L U N C H	Civil Courts Act – Constitution, classification and Jurisdictional aspects of Civil Courts particularly with reference to ADJs and DJs – By Pradeep Kumar Vyas, Director, MPSJA,	T E A	Various Forms and Registers used/maintained by ADJ and DJ Court and monthly Returns of Court (contd....) – By Shri Onkar Nath Member Secretary, SCMS, High Court of M.P., Jabalpur	S H O R T	Various Forms and Registers used/maintained by ADJ and DJ Court and monthly Returns of Court – By Shri Onkar Nath Member Secretary, SCMS, High Court of M.P., Jabalpur
06.02.2019 (Wednesday)	Key issues relating to court fees and suits valuation (contd.) – By Shri Awdhesh K.Gupta Faculty Member (Sr.), MPSJA	B R E A K	Key issues relating to court fees and suits valuation – By Shri Awdhesh K. Gupta Faculty Member (Sr.), MPSJA	B R E A K	Role and importance of various sections of the Court with Brief overview of Rules & Orders, [Civil & Criminal] (Filing Counter, Nazarat & Malkhana) – By Smt. Sangeeta Yadav Faculty Member (Jr.), MPSJA, Jabalpur	B R E A K	Role and importance of various sections of the Court with Brief overview of Rules & Orders, [Civil & Criminal] (Copying, Library, Record Room) – By Smt. Sangeeta Yadav Faculty Member (Jr.), MPSJA	B R E A K	Special Suits by or against Government, Corporation, Firm, Society, Trust, Company and other Body of persons and representative suit – By Shri S. N. Khare, Former District & Sessions Judge
07.02.2019 (Thursday)	(i) Suits by indigent persons (ii) Remission of Court Fees under Section 35 of the Court Fees Act – By Shri Awdhesh K.Gupta Faculty Member (Sr.), MPSJA		Suit by or against Minors and Person of Unsound mind – By Shri Sudeep Kumar Shrivastava , Additional Director, MPSJA		Scrutiny, Registration, return and rejection of plaint – By Smt. Sangeeta Yadav, Faculty Member (Jr.), MPSJA		Issuance and service of summons and consequences of non-appearance of parties – By Shri Awdhesh K. Gupta Faculty Member (Sr), MPSJA		Role of the referral Judge in context of S. 89 and Order X Rule 1A of CPC – By Shri D. K. Singh, Deputy Secretary, MPSLSA, Jabalpur

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08.02.2019 (Friday)	Proceedings under Order X, XI, XII, XIII of CPC – By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA	T E A B R E A K	Discussion on Procedure regarding issuance of Commission – By Shri Awdhesh K. Gupta Faculty Member (Sr.), MPSJA	L U N C H B R E K	Settlement of issues, settling date, preparation of Civil Case before recording of evidence, list of witnesses and summoning of witnesses – By Pradeep Kumar Vyas, Director, MPSJA	T E A B R E A K	Recording of Evidence and Exhibition of documents in Civil Cases – By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA with Smt. Sangeeta Yadav Faculty Member (Jr.), MPSJA	S H O R T B R E A K	Issues relating to Stamp Act & Registration Act – By Shri Awdhesh K. Gupta Faculty Member (Sr), MPSJA
09.02.2019 (Saturday)	Art of Judgment writing in Civil Suit and Framing of Decree – By Pradeep Kumar Vyas Director, MPSJA		A Discussion on Provisions of Order 22 C.P.C. – By Shri Sudeep Kumar Shrivastava Additional Director, MPSJA		Journey of Execution petition – By Shri Awdhesh K. Gupta, Faculty Member (Sr.), MPSJA		Journey of Execution petition – By Shri Awdhesh K. Gupta Faculty Member (Sr), MPSJA		Matters relating to Adjournment and extension of time – By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA

Note:-

- (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
- (2) The Time Table is subject to change as per exigencies.
- (3) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR